CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH : ALLAHABAD

CIVIL MISC. CONTEMPT APPLICATION NO.163 OF 2007
IN
ORIGINAL APPLICATION NO.93 OF 2005
ALLAHABAD THIS THE 13TH DAY OF MARCH 2008

HON'BLE MR. A. K. GAUR, MEMBER-J HON'BLE MR. K. S. MENON, MEMBER-A

Chakki aged about 46 years, Son of Shri Ram Deen, R/O Baloura, 33 P.A. C. Battalion, Hansari, District-Jhansi.

. Applicant

By Advocate : Shri S. M. Ali

Versus

Shri Budh Prakas, General Manager, North Central Railway, Allahabad.

By Advocate: Shri S. K. Chaturvedi

ORDER

HON'BLE MR. A. K. GAUR, MEMBER-J

This Contempt Petition has been filed against the order dated 24.07.2007 passed by this Tribunal. Ву said order the respondents are directed to the decide the representation consider and the applicant within a period of four months. The learned counsel for the applicant on the other hand contended that the respondents have although passed the order for compliance but the same has not been done in accordance with law. The learned counsel for the respondents submits that the order of the Tribunal has fully been complied with.



- 2. Having heard the parties' counsel, we are of the opinion, that legality and propriety of the order passed cannot be seen by us in contempt jurisdiction, we can only consider as to whether the direction of this Tribunal has been complied with or not. There is a clear direction to the respondents to consider and decide the representation of the applicant and we are fully satisfied that the direction has fully been complied with by the respondents.
- 3. In view of the above this contempt petition is dismissed. Notices issued are discharged. Liberty is given to the applicant to file a fresh OA if he is so advised.

/ Member-A Member-J

/ns/